BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH`

instructions from his client as well as for filing rejoin 162 168/2017
supplementary affidavit filed by the corporate debtor today.
Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
Time is granted.

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company	Noor Alam & OrsVs-Pris	em Infracon Limited	
Name of the Company	NOOI Alaili & OlsVS-File	in inidoon Limited	
Under Section	7 IBC		
No. Representativen	nation of Authorized		.P.Singhdate
Memb	per (J)	М	ember (J)
Rajshoni Dut	ta, Advocate] (Fo on	61
brom queira	al, Advocate	e Financia Conedit	
Ramij Munsi	, Advocate		
	wal, Advocate		
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ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Both the parties made a joint request for adjournment. Prayer is allowed.

Ld. Counsel for the corporate debtor has filed supplementary affidavit today in the Tribunal. Ld. Counsel for the financial creditor submitted that he needs time to seek

instructions from his client as well as for filing rejoinder to the supplementary affidavit filed by the corporate debtor today. Time is granted.

List it on 05/03/2018.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)